

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.368/93.

Shri D.P.Shegamwar.

..... Applicant.

v/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Mr.S.P.Kshirsagar.
Respondents by Mr.Ramesh Darda.

Oral Judgment:-

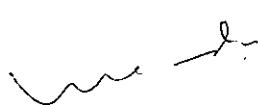
¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 20.7.1993.

Present Mr.S.P.Kshirsagar, advocate for the applicant and Mr.Ramesh Darda, counsel for the Respondents. We have heard the learned counsels for the parties. The main grievance is that one Shri W.R. Vaidya who was also facing similar charges was retained in service with a penalty of two increments stoppage while the applicant was dismissed from service. The Respondents counsel states that on this aspect of the case that the Respondents would give a fresh hearing to the applicant. The hearing be given within a period of one month and the matter disposed of within a fortnight, thereafter. Liberty to the applicant to approach this Tribunal should he feel aggrieved with the ultimate action taken by the Respondents.

2. The application is disposed of.

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(M.Y.PRIOLKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN